## NATIONAL COMPANY LAW TRIBUNAL SINGLE BENCH CHENNAI



ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 08/02/2018 AT 10.30 AM

PRESENT: SHRI Ch. M	OHD SHARIEF TARIQ, MEMBER-JUD	ICIAL
APPLICATION NUMBER	:	
PETITION NUMBER	: CP/511/ (IB)/CB/2017	
NAME OF THE PETITIONER(S)	: LLOYD INSULATIONS INDIA LTD	
NAME OF THE RESPONDENT(S)	: CETHAR LTD	
UNDER SECTION	: 9 RULE 6 OF INSOLVENCY & BANKRUPTACY CODE 2016	
S.No. NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
	REPRESENTATION BY WHOM	
K. Gowtham Kumar	Counsel for Applicant	Khakn
RSUBRAMANIAN	Counsel for Applicant Council for 1stl.	Kheum
K. K. MURRALIPHAR	CP. SII/1B/2018/201-	10re_
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CP/511/IB/2017

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**ORDER** 

Counsels for both the parties are present. Counsel for the RP submitted that the

Counsel for the Applicant be directed to provide all the informations about the bank

guarantees for the purpose of consideration. The Counsel for the Applicant is directed

to provide all the relevant informations relating to the bank guarantees to the RP.

Counsel for the Applicant is also directed to make suitable amendment in the

Application pertaining to the prayer 'C' to which the Counsel for RP is directed to file

a detailed affidavit to the effect that in the event 'no objection certificate' is given to the

Applicant by the RP for payment of the retention money by the third party there will not

be creation of any financial burden on the Corporate Debtor. Put up on 27.02.2018 at

10.30 A.M.

(CH. MOHD SHARIEF TARIQ)
MEMBER (JUDICIAL)

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